alternative, you can give notice. Who is preventing you? But, interrupting the hon. lady Member like this is not good. You should think. I don't want to comment any further on this. It is very bad.

Shrimati Jharna Das Baidya may start again. ... (Interruptions)...

## Alleged barbaric treatment and torture meted out to four girl students arrested in West Bengal

SHRIMATI JHARNA DAS BAIDYA (Tripura): Sir, I am on the gross violation of human rights and enforcement of primitive and barbaric treatment on four arrested girl students. ... (*Interruptions*)... Sir, I would like to bring to your notice an atrocious case of abuse, persecution and humiliation by the West Bengal Police on four young women from Students Federation of India and Democratic Youth Federation of India at Kolkata, West Bengal, on 10th March, 2017. Manjula Sen Roy, Ahana Ganguli, Rupsa Saha and Ananya Niyogi are students and youth activists. ... (*Interruptions*)...

MS. DOLA SEN (West Bengal): The investigation is already going on. ... (Interruptions)... The matter is sub judice.

SHRIMATI JHARNA DAS BAIDYA: They were arrested by the Bengal Government and Police along with others on 9th March. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: I will allow you after it is over. ...(Interruptions)... Sit down. ...(Interruptions)...

MS. DOLA SEN: The investigation is already going on. ... (Interruptions)...

SHRIMATI JHARNA DAS BAIDYA: They were participating in a protest march against the scam in appointments in primary schools. Many students, including girls, were beaten up by the police and a few were hospitalized. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You don't worry. ...(Interruptions)... You don't worry. ...(Interruptions)... Sit down. ...(Interruptions)... She is saying her grievance. ...(Interruptions)... Nothing will go on record. ...(Interruptions)...

MS. DOLA SEN: \*

SHRIMATI JHARNA DAS BAIDYA: The four arrested young women were locked up in the police station and the next day they were remanded to police custody until 14th

<sup>\*</sup>Not recorded.

March. The way the Government and police dealt with the participants in the march reflected the utter intolerance of any dissent or protest against corruption. But much worse was to follow.

## MS. DOLA SEN: \*

MR. DEPUTY CHAIRMAN: I will allow him after she finishes. ...(Interruptions)...

Don't do that. ...(Interruptions)... She has a right to say. ...(Interruptions)... You sit down. ...(Interruptions)... It is permitted....(Interruptions)... You know the rule....(Interruptions)... It is already permitted by the hon. Chairman. ...(Interruptions)... She has to say it. ...(Interruptions)... Sit down. ...(Interruptions)... Why are you doing like this? ...(Interruptions)...

SHRIMATI JHARNA DAS BAIDYA: The four were taken to the jail at Alipore Women's Reformatory. Instead of being treated as political activists, they were subjected to illegal custodial torture. They were taken to the searching room where they were stripped and searched which consisted of highly objectionable groping of their bodies. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Time over. ... (Interruptions)... Time over.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member. ...(Interruptions)...

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member. ...(Interruptions)...

SOME HON. MEMBERS: Sir, we also associate ourselves with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Baidyaji, time over. ...(Interruptions)... Now point of order by Shri Sukhendu Sekhar Roy. ...(Interruptions)... What is your point of order? ...(Interruptions)... Time over. ...(Interruptions)... Sit down. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, it is Rule 169. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am allowing the point of the order. ...(Interruptions)...

<sup>\*</sup>Not recorded.

SHRI SUKHENDU SEKHAR ROY: It is Rule 169 (XIII). It says, "It shall not relate to a matter which is not primarily the concern of the Government of India." So, it is the concern of the State Government and already a departmental inquiry has been ordered. How can this come on the floor of the House? How can this matter be raised? I am asking for your ruling on this, Sir. ... (Interruptions)... I am not questioning the authority of the Chairman. ... (Interruptions)... But I am inviting your attention to the rules. The next rule again says, "It shall not raise matter under the control of bodies or persons not primarily responsible to the Government of India." So, whatever the hon. Member has raised, that is a matter of concern or matter related to the State Government. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: I have understood. ...(Interruptions)... You are raising the question about line of demarcation between the Centre and the States. But you know that this line of demarcation is not that sharp. Sometimes it is blunt also. All of us are also concerned about the welfare of the girl students. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: There is no ambiguity. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: There is no ambiguity. I am only saying, as you know, there are powers of the Union Government which overlap into the area of State Government. There are also powers of the State Government which overlap into the area of the Union Government. But this subject, welfare of girl students, is of concern for all of us. ...(Interruptions)... Therefore, it came. That is all. I am not ruling out you technically; I am only telling you because the subject is of concern for all of us.

## Non-recruitment to the posts of Principal through departmental exam in Kendriya Vidyalayas

श्री राम कुमार कश्यप (हरियाणा)ः उपसभापित जी, मैं आपके माध्यम से सरकार का ध्यान केंद्रीय विद्यालय संगठन में प्राचार्य के पदों पर नए भर्ती नियमों की ओर आकर्षित करना चाहता हूं। संगठन में नए नियम सत्र 2012-13, 2013-14 से बनाए गए हैं, जो कि 1-4-2014 से प्रभावी हैं। नए नियमों के अनुसार प्राचार्य के 50 प्रतिशत पद सीधी भर्ती द्वारा भरे जाने हैं और शेष 50 प्रतिशत पद विभागीय परीक्षा द्वारा उप-प्राचार्य के पदों से भरे जाने हैं। परंतु, केन्द्रीय विद्यालय संगठन द्वारा नियमों के एक पक्ष का पालन करते हुए वर्ष 2012 से वर्ष 2016 तक सीधी भर्ती द्वारा प्राचार्य के 440 पद तो भरे जा चुके हैं, लेकिन भर्ती नियमों के दूसरे पक्ष को पूर्णतया नजरअंदाज कर दिया गया है। वर्ष 2012 से लेकर आज तक उप-प्राचार्य के पदों पर भर्ती के लिए कोई भी विभागीय परीक्षा या पदोन्नति नहीं की गई है, जो स्पष्ट रूप से केन्द्रीय विद्यालय संगठन के भर्ती नियमों का उल्लंघन है, जिसके कारण बहुत से उप-प्राचार्य बिना पदोन्नति के सेवानिवृत्त हो चुके हैं और कार्यरत उप-प्राचार्य उदासीनता का शिकार